

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 165/TT/2022**

<b>Subject</b>	:	Petition for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for one number of asset under “Transmission System associated with North East-Northern/Western Inter Connector-I”.
<b>Date of Hearing</b>	:	14.9.2022
<b>Coram</b>	:	Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
<b>Petitioner</b>	:	Power Grid Corporation of India Ltd.
<b>Respondents</b>	:	Assam Electricity Grid Corporation Limited & 7 Others
<b>Parties present</b>	:	Shri S.S. Raju, PGCIL Shri Mukesh Khanna, PGCIL Shri Zafrul Hasan, PGCIL Shri Vivek Kumar Singh, PGCIL

**Record of Proceedings**

Case was called out for hearing.

2. The representative of the Petitioner has made the following submissions:
  - a. Instant petition has been filed for truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for 2019-24 period in respect of 400 kV D/C Kameng-Balipara Transmission Line along with associated bays and 1x80 MVAR Bus Reactor at Balipara Sub-station under “Transmission System associated with Northeast-Northern/Western Inter Connector-I”.
  - b. Transmission asset was declared under commercial operation on 30.3.2018.
  - c. Tariff for 2014-19 period in respect of the transmission asset was earlier allowed by the Commission vide order dated 31.8.2021 in Petition No. 121/TT/2019.
  - d. Entire time over-run of 1860 days in commercial operation of the transmission asset was condoned by the Commission vide order dated 31.8.2021 in Petition No. 121/TT/2019.



e. In terms of the judgment of APTEL dated 2.12.2019 in Appeal No. 95 of 2018 and Appeal No. 140 of 2018, the Petitioner has claimed the IEDC disallowed earlier by the Commission vide order dated 31.8.2021 in Petition No. 121/TT/2019. Difference in the cost allowed earlier and cost claimed now is on account of the said judgment of APTEL.

f. Reply to the technical validation letter has been filed vide affidavit dated 3.8.2022.

g. No reply has been received from any of the Respondents.

3. In response to a query of the Commission, the representative of the Petitioner submitted that no payment has been received for the period of mismatch from the generating company and the matter has been taken up with the management of the Respondents.

4. After hearing the Petitioner, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

